

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:2839
ANSWERED ON:29.08.2012
SELECTION PROCESS FOR APPOINTMENT
Thakor Shri Jagdish

Will the Minister of COAL be pleased to state:

- (a) the selection process for appointment of directors and members on the board of Coal India Limited (CIL);
- (b) whether any technical or educational qualifications have been laid down as eligibility criteria for appointment to the said posts; and
- (c) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) (b) & (c) : The Directors on the Board of Coal India Limited (CIL) are appointed in consultation with the Public Enterprises Selection Board (PESB) and with the approval of the the Appointments Committee of the Cabinet(ACC). PESB considers the names of internal candidates as well as outsiders who apply in response to the vacancy circulars and recommends the names of the selected candidate(s) for appointment to these posts. After obtaining the necessary clearances, proposal is sent to the Establishment Officer, with the approval of the Minister-in-charge, for obtaining the approval of the ACC.

Non-Official directors on the board of Coal India Limited are appointed as per the guidelines of the Department of Public Enterprises.

The PESB in consultation with the Ministry of Coal lays down the eligibility criteria with regard to technical or educational qualifications for appointment of various functional directors on the Board of Coal India Limited. The existing criteria for technical and educational qualifications are given in the Annexure.